

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 205/TT/2016

Subject : Determination of transmission tariff for 400 kV D/C (Quad) Sarnath-Varanasi transmission line along with associated bays at Varanasi GIS Substation under "Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part-B".

Date of Hearing : 13.4.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

The representative of petitioner submitted that:-

- a) The instant petition has been filed for determination of tariff of 400 kV D/C (Quad) Sarnath-Varanasi transmission line along with associated bays at Varanasi GIS Substation under "Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part-B".
- b) As per investment approval dated 9.2.2012, the schedule completion is within 32 months i.e. 9.10.2014 and the subject assets were commissioned on 22.10.2016. Hence there is a delay of 24 months and 20 days.
- c) Delay was mainly on account of delay in land acquisition of Varanasi GIS Substation, RoW issue, approval of powerline crossing and floods in Varanasi.
- d) As per the RCE the total estimated completion cost is ₹34050.33 lakh against the ₹35383.00 lakh apportioned approved cost. Hence, there is no cost over-run.



e) The Commission vide order dated 24.1.2017 has allowed the AFC under Regulation 7(7) of the 2014 Tariff Regulations.

2. The Commission directed the petitioner to file the following information, on affidavit by 12.5.2017 with an advance copy to the respondents:-

- a) PERT Chart;
- b) CPM analysis;
- c) RCE duly authenticated by the Company Secretary; and
- d) Details of reason for time over-run and chronology of the time over-run along with documentary evidence in the following format:-

Asset	Activity	Period of activity				Reason(s) for delay
		Planned		Achieved		
		From	To	From	To	

3. The additional information sought above is in terms of the Commission's order dated 6.5.2016 in Petition No.8/SM/2016, which has not been filed by the petitioner. The petitioner shall ensure that the above information is filed within the due date mentioned. In case, no additional information is filed within the said date, the matter shall be decided on the basis of the information on record.

4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

